

IN THE INCOME TAX APPELLATE TRIBUNAL "A(SMC)" BENCH, KOLKATA

BEFORE SHRI RAJESH KUMAR, AM

ITA No. 2265/KOL/2024

(Assessment Year:2015-16)

M/S. Nagancheji Credit Pvt. Ltd.
910, Todi Corner South Block, 32,
Ezra Street,, Kolkata, West Bengal,
700001

(Appellant)

Vs.

I.T.O., Ward - 2(1)
Aayakar Bhawan, P-7, Chowringhee
Square, Kolkata, West Bengal, 700069

(Respondent)

PAN No. AAACN8614N

Assessee by : Shri Abhishek Bansal Bansal, AR
Revenue by : Shri Ashutosh Kumar, DR

Date of hearing: 24.03.2025
Date of pronouncement : 25.03.2025

ORDER

Per Rajesh Kumar, AM:

This is an appeal preferred by the assessee against the order of the National Faceless Appeal Centre, Delhi (hereinafter referred to as the "Ld. CIT(A)") dated 19.09.2024 for the AY 2015-16.

02. At the time of hearing, it was pointed out that the assessee has already gone into Vivad Se Vishwas Scheme 2024 ('VSVS 2024' Scheme) by filing form no.1, with the competent authority and therefore, prayed before the Bench that the assessee may be allowed to withdraw this appeal to which the Id. DR did not oppose.
03. Hence, we are dismissing the appeal as withdrawn with a liberty to the assessee to get the appeal revived by filing necessary miscellaneous application if the assessee is not successful in the VSVS-24, for any reason, whatsoever.



04. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 25.03.2025.

Sd/-
(RAJESH KUMAR)
(ACCOUNTANT MEMBER)

Kolkata, Dated: 25.03.2025

Sudip Sarkar, Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. DR, ITAT,
5. Guard file.

BY ORDER,

True Copy//

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Kolkata